



2026:AHC:11103

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44788 of 2025

Deepak Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ali Hasan, Istiyaq Ali
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition *inter alia* with the following prayer:-

"I. issue a writ, order or direction in the nature of mandamus commanding respondent no. 2 to decide the representation of the petitioner dated 08.11.2025 (Annexure No. 10 of the writ petition) given for cancelling the permission order dated 30.04.2005 and 05.03.2008 after conducting the inquiry, within some stipulated period fixed by this Hon'ble Court."

2. After some argument, prayer has been made by learned counsel for the petitioner to dismissed the present petition as no pressed.

3. The writ petition is dismissed as not pressed.

4. It is made clear that no liberty whatsoever was granted to the petitioner to file afresh petition before this Court.

5. Registrar (compliance) is directed to communicate copy of this order to the District Magistrate, Agra within a week.

(Prakash Padia,J.)

January 16, 2026

Aiman